Summary of the combination as mandated under regulation 13(1B) of the Competition Commission of India (Procedure in regard to the transaction of business relating to combinations) Regulations, 2011

A. Parties to the Combination

1. **Merging Enterprise:** Edison Acquisition Sub. Inc, a company incorporated in Delaware, U.S.A and a wholly owned subsidiary of Legrand Inc. which is ultimately held by Legrand S.A., the ultimate parent of the Legrand group.

2. **Surviving Enterprise:** Raritan Inc. a company incorporated in Somerset, NJ, U.S.A.

B. Type of Combination

The proposed combination falls under section 5(c) of the Competition Act, 2002 and is implemented in the form of a merger. The proposed combination contemplates the Merging Enterprise merging into and with the Surviving Enterprise. Upon completion of the merger, the Surviving Enterprise would be a wholly owned subsidiary of Legrand Inc.

C. Area of Activities of the Parties

1. Merging Enterprise does not undertake any business. Legrand group is a global specialist in electrical equipment and digital systems infrastructure that is used in buildings including commercial, industrial and residential.

2. Surviving Enterprise is engaged in the business of creating, developing, manufacturing, selling, distributing, delivering and
maintaining hardware, and providing related services for data centers.

D. Relevant Market

The proposed combination would belong to the following relevant markets:-:

(a) Electrical equipment and digital systems for building infrastructure market in India which comprises of electrical equipment and digital systems infrastructure that is used in buildings including commercial, industrial and residential; and

(b) Data Center Hardware Business in India which comprises of the business of creating, developing, manufacturing, selling, distributing, delivering and maintaining hardware, and providing related services, for data center including power distribution units, metering and switching and KVM switches.